

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. Dr. 5.11.02
for admission &
hearing

Bench

Dr. Dr. 7.11.02

for admission &
hearing.

Bench

Dr. Dr. 14.11.02

Free copies of
order Dr. 14.11.02 may
be handed over to
counsel for both
sides.

Dr.
20/11/02
for

Order dated 5.11.02

At the request of the
Applicant's counsel adjourned
to 07.11.02.

✓ Member (T)

Order dated 07.11.02

At the instance of the Ld.
counsel for the applicant— the matter is
adjourned to 14.11.02.

✓ Vice Chairman 7/14

✓ Member (S)

Order dated 14.11.2002

Following adverse entries made by the
S.D.O.T. vide letter dated 5.7.1999 were
communicated to the Applicant.

- 1) Conduct - Disobedience to superiors, ill treatment with subordinates and general behaviour is not good.
- 2) Devotion Irregular in duty to duty-
- 3) General remarks & overall assessment: (a) Negligence in duty (b) Furnishing false information in T.A. Bill".

Shri S.K.Dey, the learned counsel appearing for the Applicant raised the only point that before recording the aforesaid adverse C.Rs, no opportunity was given to the applicant to have his say in the matter.

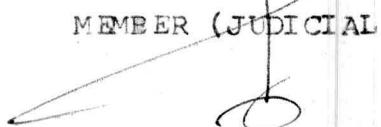
On perusal of records placed before us in the

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O.A., counter ~~and~~ the rejoinder, we are satisfied that enough opportunity was given to the Applicant to have his say in the ~~ie.~~ matter, adverse entries made in the CR. As it appears, the applicant represented to the authorities challenging the adverse entries. The Area Manager of the Office of G.M.T.D., Cuttack, has given full ~~✓~~ each of the adverse entries and the contemporaneous documents, (a list of which has been given in the Appellate order dated 20.11.2000)

In the aforesaid premises, having heard the learned counsel for the Applicant and Shri A.K.Bose, learned Senior Standing Counsel for the Respondents and perused the materials placed on record, we find no merit in this Original Application to expunge the adverse entries made in the CR of the applicant. Therefore, this O.A. is accordingly dismissed. However, there shall be no order as to costs.


VICE-CHAIRMAN


MEMBER (JUDICIAL)